

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 17.2.95.

OA 72/95

NATHULAL ... APPLICANT.

v/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI M.M. BHARATHAN.

For the Respondents ... ---

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Nathulal, in this application u/s 19 of the Administrative Tribunals Act, 1985, has claimed a direction to the respondents to decide/dispose of the departmental appeal dated 25.9.92 (Annexure A-1), filed by him against the order of his removal from service.

2. We have heard the learned counsel for the applicant.

3. Shorn of unnecessary details, it is pertinent to note that the applicant had earlier filed an Original Application before this Tribunal, challenging the order removing him from service dated 22.10.85, which was registered as OA 475/93 and that earlier OA, alongwith the MA for condonation of delay, was dismissed by a Division Bench of this Tribunal by order dated 16.8.93. It was incumbent upon the applicant to claim a direction to the respondents for deciding the departmental appeal dated 25.9.92 in that earlier OA.

4. This subsequent OA, being substantially in regard to the same relief, based on the same cause of action and the controversy, is not maintainable. It is, therefore, dismissed at the stage of admission.

(O.P. SHARMA)
MEMBER (A)

G.Krishna
(GOPAL KRISHNA)
MEMBER (J)